

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 87239 of 2018

(Arising out of Order-in-Appeal No. SK/GST (Audit-II)/MUM/33/Appeals
Raigad/2018 dated 12.02.2018 passed by Commissioner of CGST & CX
(Audit-II), Mumbai)

M/s. Pearl Hospitality

B-106, Great Eastern Summit,
Sector-15, CBD Belapur,
Navi Mumbai-400614

....Appellant

VERSUS

**Commissioner of Central Excise,
Belapur**

1st Floor, CGO Complex,
CBD Belapur,
Navi Mumbai-400614

.....Respondent

Appearance:

None for the Appellant

Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85076/2021

Date of Hearing: 13.01.2021

Date of Decision: 13.01.2021

Per: S.K. MOHANTY

When the matter was called for hearing today, the learned
AR for Revenue submits that the appellant has opted under the
Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and
to that effect, has also obtained the SVLDRS-4 Certificate. Since

the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Judicial)

HK